

Development Corporations get up so far is given in the statement.

Statement

State/Union Territories where Small Industries Development Corporations have been set up

States

1. Andhra Pradesh.
2. Assam.
3. West Bengal.
4. Bihar.
5. Kerala.
6. Gujarat.
7. Madhya Pradesh.
8. Maharashtra.
9. Karnataka.
10. Orissa.
11. Punjab.
12. Rajasthan.
13. Uttar Pradesh.
14. Tamil Nadu.
15. Haryana.
16. Himachal Pradesh.
17. Tripura.
18. Manipur.
19. Jammu & Kashmir.

Union Territory

1. Delhi.

Utilisation of Capacity in Rubber Goods Manufacturing Companies

*236, SHRI NIMBALKAR: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether due to a steep fall in capacity utilisation the rubber goods manufacturing companies have shown a fall in output; and

(b) if so, what measures Government contemplate to take to ensure full utilisation?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): (a) There is no steep fall in the capacity utilisation of the rubber goods manufacturing companies during the year 1974 in relation to 1973.

(b) Does not arise.

Use of MISA to tackle Mizos and Arresting the Political Workers

*237. SHRI P. M. MEHTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Union Government have decided to use the MISA to tackle Mizos;

(b) if so, whether the Government has been misusing the MISA for arresting the political workers also;

(c) if so, how many persons have been arrested in the States since December, 1974 uptill now; and

(d) the reasons for their arrest?

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY): (a) All the provisions of the MISA are already applicable in the entire Union Territory of Mizoram and it is possible to detain a person in Mizoram with a view to preventing him from acting in any manner prejudicial to the defence of India or the relations of India with foreign powers or the security of India or the security of the State or the maintenance of public order or the maintenance of supplies and services essential to the community.

(b) No, Sir. The political affiliation of a person cannot by itself be a relevant factor for his detention under the MISA. It is purely incidental if the person detained for the purpose provided for in the MISA happens to have a specific political affiliation.

(c) and (d). The information in respect of the number of persons detained under MISA in some States and Union territories during the period 1-12-1974 to 15-2-75 is given in the statement laid on the Table of the House.

The information in respect of the remaining States and Union territories is being collected and will be laid on the Table of the House.